

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of order: 14-11-1996

OA No. 496/96 and
MA No. 429/96

Narender Singh Rajput .. Applicant

Versus

Union of India and Ors. .. Respondents

Mr. N.K.Gautam, counsel for the applicant

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

O R D E R

Per Hon'ble Mr. O.P.Sharma, Administrative Member

This OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1995 seeking relief from the National Council for Educational Research and Training (NCERT), New Delhi. The learned counsel for the applicant has not been able to produce any notification to show that the NCERT has been notified as an authority in respect of which this Tribunal can exercise its jurisdiction. In the circumstances, this application is not maintainable before this Tribunal. The papers may be returned to the applicant for filing before an appropriate legal forum. The application stands disposed of accordingly insofar as this Tribunal is concerned.

2. Since the OA has been held to be not maintainable before this Tribunal, this MA No. 429/96 for condonation of delay in filing the OA, also stands disposed of accordingly.


(Ratan Prakash)

Judicial Member


(O.P.Sharma)

Administrative Member